

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1348/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017

NAME OF THE PARTIES: Vivek Chopra
V/s.
TPG Capital Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Kupesh Joshi	Adm for Petitioner	
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ORDER

C.P. No. 1348/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. The Petition is filed on 05.09.2017 by the Operational Creditor in respect of outstanding debt of Rs. 1,02,68,777/- which is inclusive of interest.
3. The Petitioner has placed evidence of delivery of Notice under section 8 of the Code in the Petition. The name of the IRP not yet proposed.
4. The name of the IRP to be proposed. The Petitioner shall also intimate the next date of hearing to the debtor and place on record the Affidavit of service.
5. For compliance listed for hearing on **08.11.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
28.09.2017

Sd/-

M.K. Shrawat
Member (Judicial)